

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:1852  
ANSWERED ON:04.12.2014  
COMMERCIAL COAL MINING TO DOMESTIC AND FOREIGN PRIVATE ENTITIES  
Scindia Shri Jyotiraditya Madhavrao

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government proposes to open commercial coal mining to domestic and foreign private entities;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the best practices followed by countries like China have been studied with respect to coal strategy and are expected to be followed in the country; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (c) In order to overcome acute shortage of coal in the country and augment its production, the Coal Mines (Special Provisions), Ordinance, 2014 was promulgated on 21.10.2014. The Ordinance also amended the provisions of some existing Acts by inserting Section 3(A) in the Coal Mines (Nationalization) Act, 1973 and by amending Section 11(A) of Mines and Minerals (Development and Regulation) Act, 1957 thereby removing the restriction of end use from the eligibility to undertake coal mining, in the national interest. Under the said Ordinance, the word, "company" shall have the same meaning as assigned to it in clause (20) of section 2 of the Companies Act, 2013.

(d) & (e) With a view to improve production, productivity and safety of mining operations technology development and modernization is a continuous process. To adopt state of the art technology and best global mining practices, Coal India Limited (CIL) has engaged consultants for taking up the study for technology up-gradation and modernization of mines in its different subsidiary companies. Technology up-gradation would also help Indian industry for manufacturing of equipment for mining in a significant manner.